

- (4) S.R.O. No. 3575, dated the 9th November, 1957,  
 (5) S.R.O. No. 3576, dated the 9th November, 1957,  
 (6) S.R.O. No. 3577, dated the 9th November, 1957, and  
 (7) S.R.O. No. 3625, dated the 16th November, 1956. [Placed in Library. See No. LT—396/57].

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th November, 1957, agreed without any amendment to the Public Employment (Requirement as to Residence) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 14th November, 1957”.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### TENTH REPORT

**Sardar Hukam Singh (Bhatinda):** I beg to present the Tenth Report of the Committee on Private Members' Bills and Resolutions.

#### DELHI MUNICIPAL CORPORATION BILL—contd.

**Mr. Speaker:** The House will now resume further discussion of the Delhi Municipal Corporation Bill. Out of 4 hours agreed to by the House for the general discussion, 2 hours and 3 minutes have already been availed of, and 1 hour and 57 minutes now remain. After the general discussion is over, clause by clause consideration and third reading of the Bill will be taken up for which 6 hours will be available.

**Ch. P. S. Daulta** may now continue his speech.

**Shri Jaipal Singh (Ranchi West—Reserved-Sch. Tribes):** May we know what is the time-table for this afternoon?

**Mr. Speaker:** At 15.30 hours, we start discussion on the Motion tabled.

**Shri Jaipal Singh:** How long?

**Mr. Speaker:** The time that is provided is 2½ hours.

**Shri Heda (Nizamabad):** We have the Vice-President's party at 16:30 hours.

**Mr. Speaker:** If it is the general desire, we may adjourn at 16:30 hours and continue the discussion tomorrow.

**Shri Jaipal Singh:** That is why I raised this question.

**Shri Frank Anthony (Nominated-Anglo-Indians):** I do not wish to appear discourteous, but it would be better for us to postpone the discussion of the question. Are we setting a healthy practice by postponing the business of this House, however estimable a person may be? I cannot understand that even the Head of the State and his programme was such that they could not help having the party at half past four. I feel it is not a very healthy precedent for us to break into the business of this House.

**Mr. Speaker:** The Chairman of the other House is giving the party. We can resume further consideration tomorrow, if it is the general desire. There is no harm if hon. Members get to know of the discussion, think it over and start again tomorrow. So far as today is concerned, let us create an exception. They have gone so far, and this is winter particularly. Nothing will be lost, but I would not like that this should be a precedent for any future request on this point.

We shall adjourn at 16.30 hours and then continue the discussion for 1½ hours tomorrow, so that hon. Members may come fresh.